

The purpose for which the cameras were installed have been fully achieved.

(f) Does not arise.

Guidelines to check on pollution from vehicles

†549. SHRIMATI MAYA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Government had issued guidelines to the States to keep a check on the vehicles, emitting pollution;

(b) if so, the details thereof; and

(c) whether Governments of Madhya Pradesh, Rajasthan and Chhattisgarh have implemented these guidelines and the names of cities found under effect of pollution and the details of action taken so far/ proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA) : (a) and (b) The Central Motor Vehicles Rules, 1989 prescribe the emission limits for motor vehicles. As per rule 115, after the expiry of one year from the date of registration, every vehicle has to carry a valid Pollution Under Control Certificate (PUC), issued by an agency authorized by the State Government. The emission norms have been tightened vide Gazette Notification Number GSR 111(E), dated 10.02.2004.

(c) Implementation of the Central Motor Vehicles Rules is mandatory for all State Governments, however information regarding State-wise status of implementation of these rules is not maintained at the Central level.

Export of illicitly felled sandalwood

550. SHRI S.M. LALJAN BASHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are allowing the export of illicitly felled sandalwood from Tamil Nadu, Karnataka and other States;

(b) if not, whether Government will assess the impact of this policy of allowing sandalwood to be exported;

†Original notice of the question was received in Hindi.

(c) whether there was a ban on export of sandalwood earlier; and

(d) if not, what steps will be taken to re-impose the ban on export of sandalwood?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA) : (a) No, Sir.

(b) Does not arise.

(c) According to the export policy of the Central Government the export of sandalwood in any form is not permitted except under following condition:

Item Description	Policy	Nature of restriction
(i) <i>Finished Handicraft products of sandalwood;</i>	<i>Free</i>	-
(ii) <i>Machine finished sandalwood products</i>	<i>Free</i>	-
(iii) <i>Sandalwood Oil</i>	<i>Free</i>	<i>Subject to quantitative ceilings and conditionalities as may be notified by the Director General of Foreign Trade from time to time.</i>
(iv) <i>Sandalwood De-oiled Spent Dust.</i>	<i>Restricted</i>	<i>Exports permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time.</i>
(v) <i>Those forms of sandalwood as specified</i>	<i>Restricted</i>	<i>Exports permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time.</i>

(d) Does not arise.